

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1643
TO BE ANSWERED ON 6TH AUGUST, 2024**

PENAL PROVISIONS AGAINST SALE OF ADULTERATED MILK PRODUCTS

1643. SHRI MADAN RATHORE.

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that there is a legal provision for stringent punishment to check the sale of adulterated milk and adulterated milk products; and
- (b) if so, the number of accused persons in the country against whom action was taken during the last three years, the details thereof, State-wise?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Food Safety and Standards Authority of India (FSSAI) was established in 2008 under Food Safety and Standards Act, 2006 primarily for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

The FSS Act includes specific provisions for penal action concerning substandard food, misbranded food, and unsafe food. In the case of substandard food and misbranded food, adjudication proceedings are launched, whereas for unsafe food, prosecution proceedings are initiated against defaulting Food Business Operators (FBOs).

The FSSAI through its regional offices and State/UTs conducts regular surveillance, monitoring, inspection, and random sampling of food products, including those of milk and milk products. In cases where food samples are found to be non-conforming, penal action is taken against the defaulting Food Business Operators as per the provisions of the Food Safety and Standards (FSS) Act, Rules, and Regulations.

Details of enforcement actions taken during last three years (including milk and milk products) is placed at **Annexure-I to Annexure-III**.

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Annexure referred to in reply to parts (a) & (b) of Rajya Sabha unstarred Question no. 1643 for answer on 06.08.2024.

Annexure-I

**Enforcement Samples analysed, found non-conforming and penal action during year 2023-24
(Provisional)**

S.No	Name of State/UT	No. of Samples Analysed	No. of Samples found non-conforming	No. of Civil Cases Launched	No. of Criminal Cases Launched
1	Andaman And Nicobar Islands	0	0	0	0
2	Andhra Pradesh	6319	472	312	80
3	Arunachal Pradesh	501	11	7	5
4	Assam	1139	125	30	4
5	Bihar	2806	126	65	174
6	Chandigarh	311	37	128	31
7	Chhattisgarh	1373	167	109	23
8	Dadra and Nagar Haveli & Daman & Diu	125	0	0	0
9	Delhi	3412	150	113	67
10	Goa	599	16	28	6
11	Gujarat	15841	910	847	31
12	Haryana	3485	856	818	117
13	Himachal Pradesh	1617	396	346	8
14	Jammu & Kashmir	9057	617	–	–
15	Jharkhand	316	166	240	43
16	Karnataka	5492	292	153	107
17	Kerala	10792	1297	978	737
18	Ladakh	638	11	28	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	13998	2022	2,114	47
21	Maharashtra	5087	948	418	191
22	Manipur	168	3	0	0
23	Meghalaya	123	7	0	0
24	Mizoram	0	0	0	0
25	Nagaland	138	2	2	0
26	Orissa	2003	252	0	0
27	Puducherry	31	0	0	0
28	Punjab	6041	929	1,577	76
29	Rajasthan	18264	3565	3,580	83
30	Sikkim	231	0	0	0
31	Tamil Nadu	18146	2237	2,091	944
32	Telangana	6156	973	457	0
33	Tripura	87	0	0	0
34	Uttar Pradesh	27750	16183	15,621	1928
35	Uttarakhand	1731	184	–	–
36	West Bengal	5948	414	365	5

Annexure referred to in reply to parts (a) & (b) of Rajya Sabha unstarred Question no. 1643 for answer on 06.08.2024.

Annexure-II

Enforcement Samples analysed, found non-conforming and penal action during year 2022-23

S.No	Name of State/UT	No. of Samples Analysed	No. of Samples found non-conforming	No. of Civil Cases Launched	No. of Criminal Cases Launched
1	Andaman & Nicobar Islands	1200	46	51	0
2	Andhra Pradesh	3607	314	562	88
3	Arunachal Pradesh	258	11	0	0
4	Assam	602	99	35	39
5	Bihar	2935	92	42	9
6	Chandigarh	473	64	41	9
7	Chhattisgarh	1468	96	152	32
8	Dadra Nagar Haveli & Daman & Diu	164	10	16	1
9	Delhi	3133	255	192	62
10	Goa	699	103	11	0
11	Gujarat	14562	978	2,981	48
12	Haryana	4445	1425	1,333	126
13	Himachal Pradesh	2720	729	332	9
14	Jammu & Kashmir	13502	1195	1581	20
15	Jharkhand	943	370	125	31
16	Karnataka	3416	322	239	23
17	Kerala	8533	1362	517	346
18	Ladakh	220	6	25	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	12507	2092	2,444	166
21	Maharashtra	11077	1340	1,384	300
22	Manipur	169	4	0	0
23	Meghalaya	409	41	0	0
24	Mizoram	140	0	0	0
25	Nagaland	109	6	0	0
26	Odisha	1368	367	145	116
27	Puducherry	0	0	0	0
28	Punjab	8179	1724	855	65
29	Rajasthan	13184	3965	3,225	189
30	Sikkim	279	0	11	0
31	Tamil Nadu	24188	7924	4,572	732
32	Telangana	4809	894	677	84
33	Tripura	31	8	0	0
34	Uttar Pradesh	30140	18108	15,455	2272
35	Uttarakhand	1839	342	561	24
36	West Bengal	6203	334	532	27

Annexure referred to in reply to parts (a) & (b) of Rajya Sabha unstarred Question no. 1643 for answer on 06.08.2024.

Annexure-III

Enforcement samples analysed, found non-conforming and penal action taken during the year 2021-22

S. No	Name of State/UT	No. of Samples Analysed	No. of Samples found Non-Conforming	No. of Civil Cases Launched	No. of Criminal Cases Launched
1	Andaman & Nicobar Islands	850	4	6	0
2	Andhra Pradesh	5290	533	271	41
3	Arunachal Pradesh	108	2	0	1
4	Assam	520	66	25	3
5	Bihar	555	17	23	9
6	Chandigarh	388	28	95	61
7	Chhattisgarh	1436	180	118	39
8	Dadra Nagar Haveli & Daman & Diu	234	0	10	0
9	Delhi	1956	218	196	48
10	Goa	200	14	9	4
11	Gujarat	13663	824	626	79
12	Haryana	4235	1182	587	60
13	Himachal Pradesh	1745	308	248	15
14	Jammu & Kashmir	8109	1735	2244	34
15	Jharkhand	175	85	67	15
16	Karnataka	5844	150	147	13
17	Kerala	7855	925	599	361
18	Ladakh	47	19	19	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	16059	2900	2786	169
21	Maharashtra	9580	1454	1587	272
22	Manipur	236	3	0	0
23	Meghalaya	70	5	0	0
24	Mizoram	0	0	0	0
25	Nagaland	127	14	5	0
26	Odisha	1168	260	63	43
27	Puducherry	5	2	2	0
28	Punjab	6768	1059	784	63
29	Rajasthan	10386	2891	1125	33
30	Sikkim	66	5	4	0
31	Tamil Nadu	16363	3778	3121	837
32	Telangana	3077	353	281	32
33	Tripura	31	0	0	0
34	Uttar Pradesh	21987	13153	13221	2694
35	Uttarakhand	2511	560	574	13
36	West Bengal	2701	207	63	7